

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**RP NO.18 of 2015 IN I.A. NO. 187 OF 2015 in  
Appeal No.21 of 2014 & I.A. No. 251 of 2015**

**&  
Appeal No. 204 of 2015 &  
I.A. No. 343 of 2015**

**Dated: 31<sup>st</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Indian Wind Energy Association & Anr.**

**...Appellant(s)**

**Vs.**

**Gujarat Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.8 & 9

**ORDER**

A letter has been circulated by Respondent Nos. 8 & 9 seeking adjournment on the ground that there is some personal difficulty and it is not possible for them to attend the court. The other parties have no objection for the adjournment being granted.

List these matters on **30.05.2017.**

**(T. Munikrishnaiah)**  
**Technical Member**  
ss/pr

**(Justice Ranjana P. Desai)**  
**Chairperson**